

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A.693/96.

Dt. of Decision : 26-8-98.

Ch. Murali Krishna

..Applicant.

Vs

1. The Chief General Manager, Telecommunication,  
A.P.Circle, Deorsanchar Bhavan, Nampally  
Station Road, Hyderabad.

2. The General Manager, Telecom District,  
Vijayawada.

3. The General Manager, Hyderabad Telecom  
District, Suryalek Complex, Hyderabad.

4. The Director General, Telecommunications,  
New Delhi.

.. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. This OA is filed for challenging the amendment <sup>ed</sup> Rules, 1994 issued vide No.7-58/90-NSG, dated 13-12-94 and consequential order No.ST-112/TTAs/REP/95/55 dated 5-2-96 issued by R-3 by holding the same as illegal, arbitrary and discriminatory and consequently for a declaration that the applicant is entitled for promotion to the cadre of TTA on par with Group-C employees.

3. It is now stated in the reply affidavit filed on behalf of the respondents dated on 16-6-98 that this OA had become infructuous as the applicant is deputed to TTA Training at Circle Training Centre, Kakinada w.e.f., 20-4-98 on which date he has become Phone Mechanic. Phone Mechanic is <sup>a</sup> Group-C cadre and he having a qualification of 3 years Diploma is eligible to be sent for TTA training as per the modified recruitment rules.

4. The learned counsel for the respondents submit that in view of the above, the OA may be disposed of as infructuous. It is also stated that the applicant had already been promoted as TTA <sup>with</sup>

5. The learned counsel for the applicant also agrees <sup>with</sup> the above view.

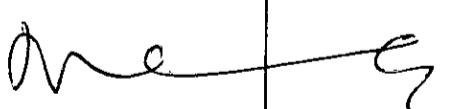
6. In view of the above, the OA is disposed of as infructuous. No costs.

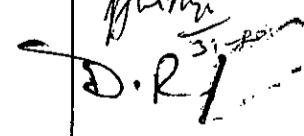
  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

26.8.98

Dated : The 26th August, 1998.  
(Dictated in the Open Court)

SPR

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

  
D.R.J.

OA.693/96

Copy to :-

1. The Chief General Manager, Telecommunication, A.P.Circles,  
Deersanchar Bhavan, Nampally Station Road, Hyderabad.
2. The General Manager, Telecom District, Vijayawada.
3. The General Manager, Hyderabad Telecom District, Suryalek Complex,  
Hyderabad.
4. The Director General, Telecommunications, New Delhi.
5. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V.Rajeswara Rao, Addl.CGSC., CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

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AB/9/98 (8)

II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 26/8/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.HD.~~

in  
C.A. NO. 693/98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COST

YLKR

सेन्ट्रल अधिकारी अधिकार समिति  
Central Administrative Tribunal  
संपर्क / DESPATCH

-7 SEP 1998

हृदयवाह अधिकारी  
HYDERABAD BENCH